

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 20/2006-Customs, dated the 1st March, 2006, published in the Gazette of India, Extraordinary, vide number G.S.R.92 (E), dated the 1st March, 2006, namely:-

In the said notification, in the Table,-

[i] after S.No.8 and the entries relating thereto, the following S. No. and entries shall be inserted, namely :-

(1)	(2)	(3)	(4)
"8A.	2616 90 10	Gold ore for use in the manufacture of gold Provided that the exemption available under this notification shall be subject to the conditions, if any, specified in respect of such goods under notification No. 21/2002-Customs, dated the 1st March, 2002 [G.S.R. 118(E), dated the 1st March, 2002]	Nil";

[ii] after S.No.9 and the entries relating thereto, the following S. No. and entries shall be inserted, namely :-

(1)	(2)	(3)	(4)
"9A.	Any Chapter	Goods specified against S. No. 345A of the Table annexed to notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 21/2002-Customs, dated the 1st March, 2002 [G.S.R. 118(E), dated the 1st March, 2002] Provided that the exemption available under this notification shall be subject to the conditions, if any, specified in respect of such goods under notification No. 21/2002-Customs, dated the 1st March, 2002	Nil";

(iii) after S. No. 67 and the entries relating thereto, the following shall be added, namely:-

(1)	(2)	(3)	(4)
68	2707	Carbon Black Feed Stock	Nil
69	4707 90 00	Wastepaper and paper scrap	Nil
70	84	Geothermal ground source heat pumps	Nil
71	9018, 9019, 9020, 9021 or 9022	Goods required for medical, surgical dental or veterinary use	Nil
72	90 or any other Chapter	Goods specified at S. No. 357B of the Table annexed to notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 21/2002-Customs, dated the 1st March, 2002 [G.S.R. 118 (E), dated the 1st March, 2002] Provided that the exemption under this notification shall be subject to the conditions, if any, specified in respect of such goods against S. No. 357B of the Table annexed to the notification No. 21/2002-Customs, dated the 1 st March, 2002	Nil
73	9801	Goods for the project specified against S. No. 39 of the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 42/96-Customs, dated the 23 rd July, 1996 [G.S.R. 294(E), dated the 23rd July, 1996]	Nil
74	9801	Goods specified against S. No. 602 of the Table annexed to notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 21/2002-Customs, dated the 1st March, 2002 [G.S.R. 118 (E), dated the 1st March, 2002]	Nil".

[F.No. 334/1/2010-TRU]


(Prashant Kumar)

Under Secretary to the Government of India

Note. - The principal notification number 20/2006-Customs, dated the 1st March, 2006 was published in the Gazette of India, Extraordinary vide number G.S.R.92(E), dated the 1st March, 2006 and last amended vide notification number 139/2009, dated the 11th December, 2009, published vide number G.S.R. 889 (E), dated the 11th December, 2009.